

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

**ITEM No. 126
(IB)-244(PB)/2019**

IN THE MATTER OF:

Stressed Asset Stabilization Fund (SASF) Applicant/petitioner
Vs.
Jain Studio Respondent

Order under Section 7 of IBC, 2016

Order delivered on 04.04.2019

Coram:

**CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT**

**SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Petitioner/Applicant: Ms. Anju Bhushan Gupta & Ms. Apoorva Gulati, Advs.
For the respondent Mr. Asif Ahmad, Ms. Mounika Donur, Advs.

ORDER

Talks for settlement appears to be in progress. Learned counsel for the respondent has handed over a copy of the letter dated 02.03.2019. Learned counsel for the petitioner seeks and is granted one week time to seek instructions. In the meanwhile, respondent shall file reply before the next date of hearing with a copy in advance to the counsel for the petitioner.

List on 15.04.2019.


**(M.M.KUMAR)
PRESIDENT**


**(S. K. MOHAPATRA)
MEMBER (TECHNICAL)**